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Pakistani Infiltrants

∫ Dr. Chandrabhan Singh: ≺ Shri Vidya Charan Shukla: Shri R. S. Pandey:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 188 on the 25th November, 1964 and state:

- (a) whether it is a fact that infiltrants entering India from East Pakistan are settling on the border and renaming the villages after the names of villages they left in Pakistan; and
- (b) if so, the action taken by Government to get the Indian land vacated in such cases?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Enquiries made from the Governments of Assam, West Bengal and Tripura show that there have been no such instances.

श्री 🖷 है : मैं यह जानना चाहता हूं कि जो इनफिल्टेंटस आए हैं उन को निकालने के बारे में पिछले छः महीने से कोई एक्शन ही नहीं लिया गया है ?

श्री हाथी: जो इनफिल्ट्रेंट्स ग्राये हैं उन को निकालने के लिये भी कार्यवाही हो रही है। वह तो चलती है। लेकिन यहां जो प्रश्न है गांव के नाम बदल कर रखने का प्रश्न है।

Shri Hem Barua: In view of fact that these Pakistani infiltrants, particularly those coming into Assam, come in and get themselves merged with the people living in the border, the Central Government suggested to the State Government to clear a two-mile belt all along the Assam-East Pakistan border. In that context, may I know whether it is a fact that the Government of Assam has not done anything in that regard to clear a two-mile belt there?

Shri Hathi: We are going into totally different sphere, but I may say that the survey has been

and the question as to how many families will have to be dislocated is being considered.

Shri U. M. Trivedi: In view of the reply that has been given, that the names of the villages are not being changed, does the hon. Minister thereby suggest that notwithstanding there being no change of names the settling of the infiltrants has taken place on the border?

Shri Hathi: No. The reply is to the question as it was asked. So there is no suggestion or any implication in that. The direct question asked was whether the names have been changed The reply is "No".

Shrimati Renu Chakravartty: May I know whether it is a fact many Muslims who have been in India for a very long time and can produce all documents to prove the same have also been thrown out of Assam on the ground that they are Pakistani infiltrants and they have no redress about this?

Shri Hathi: That is absolutely wrong. No Indian national has been thrown out or has been deported. No Indian national, who is a Muslim or otherwise, has been deported (Interruptions). That is the allegation of the other side, that in the name of infiltrants we are sending away Indian Muslims. We say that is not the position at all.

Shrimati Renu Chakravartty: I have seen so many who have got the documents (Interruption).

Shri P. K. Deo: In order to put a stop to this infiltration from Pakistan, is it a fact that instructions have been issued from the Centre to the Assam Government, particularly, that they should provide a no-man's land which would be free of any human habitation and they have failed to comply with that instruction on the ground that it will be difficult to rehabilitate those who will be displaced from that belt?

Shri Hathi: I have replied to that when Shri Hem Barua put that very question.

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Shri Ranga: Sir, he wants to know whether they have received any representation from the Government of Assam.

Shri Hathi: I said, the survey is being carried on, and the number of families that will be displaced is being considered.

Shri P. K. Deo: We see from the papers that about 10,000 persons are to be displaced (Interruption).

Shri Bade: In reply to Shri Trivedi's question, the hon. Minister stated that it is about the re-naming of villages. The question of Shri P. K. Deo was whether the infiltrants into India from East Pakistan are settling on the border.

Mr. Speaker: One part of the question was about settling on the border.

Shri U. M. Trivedi: He has not answered that question about settling on the border.

Shri Bade: Our information is that 5,000 Pakistanis are settled there. We want to know whether the infiltrants have settled themselves in the border or not.

Shri Hathi: I do not want to avoid or shirk giving any reply. I am prepared to give the House all the information in the matter. The question is about infiltration from Pakistan into this area. The figure has already been given to this House. We are taking steps to see that those who have come are sent back. For that purpose we have set up tribunals which will look into those cases. About one lakh of such people have been sent back.

Shrimati Renuka Ray: Is it a fact that the Assam Government have shown some reluctance to send away some of the infiltrants also and to have a no-man's land as suggested by the Home Minister?

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Shri Hathi: Here again the two questions are different. Regarding sending out the Pakistani infiltrants from Assam, the State Government has not said 'no' and would not naturally say 'no'. It is interested in sending them out. So far as clearing of the belt is concerned, it has to be considered in the context of the vast number of families which will be dislocated by being displaced on account of the creation of this belt.

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Shri D. C. Sharma: The Government always denies, and seldom admits, reports of infiltration. On the other hand, public bodies of Assam and the newspapers of Assam, both Assamese and English, go on saying that some kind of infiltration is going on. Has the Government any agency to check up newspaper reports and reports given by public bodies or does it go only by reports which are sent by official agencies?

Shri Hathi: Government has never denied reports of infiltration of Pakistanis into this area. We have been saying that they have come and that they are coming. Therefore, we are taking steps to send them out. We have never denied those reports.

Shri Ranga: In view of the complaint made by the Pakistan Home Minister at the Home Ministers' Conference that we have been sending away Indian Muslim residents into Pakistan in an illegal and unconstitutional manner and also in view of the complaint made by one of our Members to the same effect about indivithe Government dual cases, has thought of making it public to all concerned that whoever has legal documents to establish his citizenship of India, whether he is a Muslim or not, would be given proper redress here in this ocuntry and there need be no fear at all that such people would be sent away in an unconstitutional or inhuman manner?

Shri Hathi: The hon. Member is quite correct. It has been made quite clear. Moreover, in the quit notice that is given to the individual it is mentioned that if he had any claim to

continue to stay in India and he has been wrongly deported, he can approach the Tribunal, which is a quasijudicial body, which will look into each case. It is only after the tribunal has gone into the case that the order is finalised.

भी दलजीत सिंह: गैर कानूनी तौर पर पाकिस्तान से हिन्तुस्तान में लोग दाखिल हुए हैं उन के बारे में क्या सरकार ने इस बात की पड़ताल की है कि वे पाकिस्तान की पालीसियों से तंग ग्रा कर श्राए हैं या शरास्त करने की गर्ज से इधर आये हैं ?

श्री हाथी: जो ग्रागए हैं ग्रीर जिन के पास देवल डाकुमेंट्स वगैरह नहीं थे वे तो इल्लीगल इनफिल्टेंटस हैं । इसलिए उन को निकाल रहे हैं।

भी रामेश्वरानन्द : ग्रभी मंत्री महोदय ने बतलाया कि श्रवैधानिक रूप से पाकिस्तान के लोग ग्रा रहे हैं ग्रौर उन को निकालने का यत्न सरकार कर रही है। मेरा निवेदन तो इतना ही है कि जब पाकिस्तान से भ्रा कर लोग यहां घसते हैं तो सरकार क्या करती रहती है। ग्राखिर सरकार के कर्मचारी बहां होते हैं या नहीं। हमारी सीमा का क्या हाल है भीर यह क्यों होता है ?

भी हाथी: पिछले दस सालों में जो घा गये हैं हम उन को निकाल रहे हैं।

भी रामेश्वरानन्दः वे स्राक्यों गये जब दूसरी घोर रहते थे।

WRITTEN ANSWERS TO QUESTIONS

Theft of Cars and Scooters in Delhi

*860. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) whether his attention has been

drawn to various news items and articles relating to theft of cars and scooters in Delhi alleging the involvement of certain relatives of persons. highly placed in Government:

- (b) whether it is a fact that the investigations in these thefts have been hushed up on account of the alleged involvement of persons referred to in part (a) above; and
- (c) whether a comprehensive statement will be laid on the Table explaining the allegations and the action taken by the Government in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir; some reports regarding one case have come to the notice of Government.

- (b) No, Sir.
- (c) A statement is laid on the Table of the House. [Placed in Library, See No. LT-4189/651.

All India Service of Scientific Personnel

*861 \int Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Education be pleased to state:

- (a) whether Government have received any recommendations from the Scientific Personnel Committee regarding the creation of an All India. Service of Scientific Personnei:
 - (b) if so, the nature thereof; and
- (c) the decision of Government thereon?

The Minister of Education (Shri M. C. Chagla): (a) to (c). No. Sir. The Committee has been wound up.

C.B.I. Report on Orissa Enquiry

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